

GOB.II.148/2020

**HIGH COURT OF KARNATAKA,
BENGALURU.
DATED: 05TH NOVEMBER, 2020**

N O T I F I C A T I O N

All the Presiding Officers in the State are hereby directed to take up the urgent matters pertaining to itinerarv courts for trial in their regular court itself, on all working days through video conferencing/physical hearing and also to take up all matters pertaining to their court on the itinerarv court sitting day/s, as per this office Notification No.GOB(I)9/2020 dated 20.03.2020.

BY ORDER OF THE HIGH COURT,

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

To,

The Complier, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2.

Copy forwarded for information and necessary action to:

1. All the Prl. District & Sessions Judges in the State, with a direction to circulate a copy of this notification to the concerned officers and courts of their Unit.
2. The Registrar General/Registrar (Vigilance)/ Registrar(Review & Statistics)/Registrar (Administration)/Registrar (Computers)/ Registrar (Judicial)/Registrar (Recruitment)/ Registrar (Infrastructure & Maintenance) and Secretary to Hon'ble the Chief Justice.
3. The Additional Registrar General Dharwad & Kalaburagi Benches.
4. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of the High Court of Karnataka.
5. The D.R(S.S)-cum-P.S. to Hon'ble the Chief Justice.
6. All the Private Secretaries to the Hon'ble Judges.
7. The Section Officers of RPS, GOB-I, RSB, HVC, HCB, HCL, DJBS, DJA-I, DJA-II, DJA-III, branches of this office.
8. Spare copies.